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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH
JAIPUR

Date of order: 13.1.1998

CF No.31/1996 (OA No.159/1992)

Smt. Snehlata Mathur wife of Shri D.S.Mathur, aged about 49 years, resident of 452/L, Railway Colony, Gangapurcity (Rajasthan).

.. Petitioner

Versus

Mr. M. Ravindra, General Manager, Western Railway, Churchgate, Bombay.

.. Respondent

Mr. R.D.Tripathi, counsel for the petitioner

Mr. Manish Bhandari, counsel for the respondent

CORAM:

Hon'ble Mr. Q.P.Sharma, Administrative Member

Hon'ble Mr. Ratan Prakash, Judicial Member

ORDER

Per Hon'ble Mr. Q.P.Sharma, Administrative Member

In this Contempt Petition under Section 17 of the Administrative Tribunals Act, 1985, petitioner Smt. Snehlata Mathur has prayed that the respondent may be punished for not complying with the directions of the Tribunal contained in its order dated 19.7.1995 passed in OA No. 159/92, Snehlata Mathur Vs. Union of India and Ors.

2. The order passed by the Tribunal on 19.7.1995 in the aforesaid OA was subsequently reviewed by the Tribunal and partially modified by order dated 16.5.1996 (Ann.R2). In para 8 of the Tribunal's order dated 19.7.1995, the directions of the Tribunal were as under:

"8. However, if the applicant passes the selection test in accordance with the prescribed

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mode of selection, she should be appointed as Sr. Teacher and granted the prescribed scale of pay Rs. 1640-2900 w.e.f. the date from which respondent No.5 was appointed as Sr. Teacher with arrears of pay from the said date for the reason that (if eventually she is selected) it was for no fault on her part that she was not given an opportunity to work as Senior Teacher for the date Smt. Alka Arora was appointed as such."

3. The learned counsel for the petitioner states that fixation of pay of the petitioner has been granted as per the directions of the Tribunal and she has also been treated as regularly appointed w.e.f. 29.9.95. The learned counsel for the petitioner, however, states that due seniority has not been granted to the petitioner while implementing the Tribunal's direction. We, however, find that there is no specific direction by the Tribunal regarding grant of any particular seniority to the petitioner. In the circumstances, we are of the view that the directions of the Tribunal have been complied with. This Contempt Petition has since become infructuous. It is dismissed. Notices issued are discharged.

(Ratan Prakash)
Judicial Member

(O.P.Sharma)
Administrative Member